

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 282 OF 2017 &
IA NOS. 734 & 282 OF 2017 and IA NO. 485 OF 2018**

Dated: 26th April, 2018

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Jaiprakash Power Ventures Limited Appellant(s)

Versus

**Madhya Pradesh Electricity Regulatory Commission & Respondent(s)
Ors.**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Pratyush Singh
Mr. Sandeep Rajpurohit
Mr. Vikas Maini

Counsel for the Respondent(s) : Ms. Aradhna Tandon for
Ms. Mandakini Ghosh for R.1

Ms. Poorva Saigal
Mr. Arvind Kr. Dubey for R.2

Mr. Paramhans for
Mr. Aashish Anand Bernard for R.4

ORDER

IA NO. 415 OF 2018
(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to

be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 282 OF 2017

Learned counsel for the State Commission seeks three weeks' time to file written submissions and learned counsel for Respondent No. 2 seeks three weeks' time to file additional submissions. They may file the same on or before 18.05.2018 after serving copy on the other side.

List the IA No. 485 of 2018 along with the main appeal for hearing on **01st & 2nd August, 2018.**

(Justice N. K. Patil)
Judicial Member

ts/tpd

(I. J. Kapoor)
Technical Member